

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3460
ANSWERED ON 23RD MARCH, 2017

SALE OF VEHICLES

3460. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware of the widely prevalent practice wherein the owners sell their vehicles without following the proper documentation procedure to save money by evading tax leading to not only the revenue loss to Government but in the eventuality of accident involving such vehicles, complicating the compensation payment to victims; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Provisions regarding registration of motor vehicles including No Objection Certificate, transfer of ownership of motor vehicles etc. are contained in Chapter-IV of Motor Vehicles Act, 1988(MV Act) and Chapter-III of Central Motor Vehicles Rules, 1989(CMVRs). Implementation of provisions of MV Act and CMVRs comes under purview of State Government.
